

079 32-1/32

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21/8/95

Hon'ble Mr. V.K. Seth A.M.
Hon'ble Mr. R.K. Saxena J.M.

None for the applicant & L.
Sri Anil Srivastava, counsel for
respondents.

R.A. has not been filed
so far despite the fact copy
of it was furnished to
learned counsel for applicant
as for heard on 14/8/95.
Two weeks & another time is
granted to the applicant for
filing of R.A. by way of last
opportunity. In case R.A. is not
filed by the due date, the C.A.
is likely to be dismissed
for default of the applicant
in the next week.

dat. on 21/8/95

L
S.M.

W.E.
A.M.

9-11-95

Hon'ble Mr. V.K. Seth - A.M.
Hon'ble Mr. R.K. Saxena - J.M.

None for applicant.
For respondents- Sri Anil Srivastava, learned
counsel.

Sri Srivastava has submitted an illness
slip.

Record shows that on last 21-8-95 also
nobody has had put in appearance on behalf of the
applicant and it was, therefore, ordered that in case
no R.A. is filed within the next two weeks the C.A.
is likely to be dismissed in default.

Today also there is no appearance and no
request on behalf of the applicant for adjournment
nor has the R.A. been filed. In the circumstances, we
dismiss this C.A. for default of the applicant.

J.S. (J.S.)

A.M.